

THE RAMPUR RAZA LIBRARY (AMENDMENT) ACT, 1981

No. 52 OF 1981

[24th December, 1981.]

An Act to amend the Rampur Raza Library Act, 1975.

BE it enacted by Parliament in the Thirty-second Year of the Republic of India as follows:—

Short
title.

1. This Act may be called the Rampur Raza Library (Amendment) Act, 1981.

Amend-
ment of
section
28.

2. In section 28 of the Rampur Raza Library Act, 1975,—

22 of 1975.

(i) in sub-section (1), after the words "Central Government," the words "by notification in the Official Gazette," shall be inserted;

(ii) after sub-section (3), the following sub-section shall be inserted, namely:—

"(4) Every regulation made under this section shall be laid, as soon as may be after it is made, before each House of Parliament, while it is in session, for a total period of thirty days which may be comprised in one session or in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid, both Houses agree in making any modification in the regulation or both Houses agree that the regulation should not be made, the regulation shall thereafter have effect only in such modified form or be of no effect, as the case may be; so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that regulation."